

CC No. 284/19

CBI Vs. Yogesh Malhotra & Anrs.

30.06.2020

Present: Sh. Dhan Kishore, Id. Senior PP for the CBI.

Sh.R.K.Handoo and Sh. Yoginder Handoo, Id. counsels for A-5 and A-7.

None for the other accused persons.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.16/DHC/2020 dated 13.06.20 passed by the Hon'ble High Court of Delhi and subsequent office Order No. E-3943-4029/DJ/RADC/2020 dated 13.06.20 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Present matter is at the stage of arguments on the point of charge.

It is informed by the Reader of the court that the Id. counsels for other accused persons could not be contacted on their respective phone numbers available on record as phone number of Sh. Girish Kohli, Id. counsel for A-2 and A-3 is switch off and phone number of Sh. N. S. Jha, Id. counsel for A-8 is incorrect.

Ld. counsel for A-5 and A-7 submits that he will help in getting the phone numbers of other counsels for other accused persons and will assist the Reader of the court in this regard.

In these circumstances, put up this matter for arguments on the point of charge, on 24.07.2020. In the meantime, notice be issued to the other counsels for the next date of hearing through email, whatsapp, SMS or through phone call.

A copy of this order be sent to the Id. counsels for the other accused persons along with the notice.

In case of any query or inconvenience, Id. counsels for the accused persons may contact Mrs Pallavi Sharma, Reader of the court via official email ID readercbicourtroomno.504radc@gmail.com or on whatsapp as well as mobile phone no. 9210587637 telephonically or SMS.

Ahlmad is directed to do the needful.



(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/30.06.2020

दिल्ली उच्च न्यायालय
एडवांस्ड कोर्ट कॉम्प्लेक्स
राजपुरा रोड, नया दिल्ली
New Advance Court Complex
Rajpur Road, New Delhi
D.D.U. Marg, New Delhi

CC No. 54/19

ED Vs M/s Suhrit Services Pvt Ltd.

30.06.2020

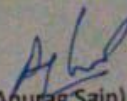
Present: Sh. Atul Tripathi, Id. Special PP for the complainant/ED.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.16/DHC/2020 dated 13.06.20 passed by the Hon'ble High Court of Delhi and subsequent office Order No. E-3943-4029/DJ/RADC/2020 dated 13.06.20 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Ld. Special PP for the complainant/ED submits that open ended warrants issued against A-3, A-4 and A-5 could not be executed and they are pursuing for the execution of the same with the concerned departments.

As regards A-1 and A-2, Ld.Special PP for the complainant/ED submits that despite best efforts, NBW issued against them could not be executed and he will seek instructions in this regard from the department and will proceed further accordingly and will apprise the court in this regard on the next date of hearing.

Accordingly, on request, re-notify this matter for further proceedings, on 10.09.2020. Long date is given on the request of Id. Special PP. for the complainant/ED.


(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/30.06.2020

दिल्ली न्यायालय (PC Act) (CBI)-11
रौला आवेन्यू कोर्ट कॉम्प्लेक्स
डी.डी.ए. मार्ग, नई दिल्ली
D.D.U. Marg, New Delhi

